

Serial No. of Order	Date of Order	Order with Signature
7	6.12.94	<p>The learned counsel for the Respondents Shri Ashok Mishra submits that the deputation period of the petitioner herein has been extended by one year and there is no plan to recall him to the Parent Department at present in view of Annexure-1 appended to the counter to Misc. Application. That being so the apprehension of the petitioner that he is likely to be reverted if he goes back to the Parent Department does not survive for the present.</p> <p>In view of this position Original Application along with Misc. Application 667/94 are disposed of. No order as to costs</p> <p style="text-align: right;">F.2/1</p> <p>VICE-CHAIRMAN MEMBER (ADMINISTRATIVE)</p>

Mr. Ashok Mishra has filed the Counter and opposition memo. copy of counter has been served.

Mr. Rejinder has been filed and copy has been served.

O.A. 667/94 has been filed for appropriate order placed in flag A.

Achhi
21/11/94 Banch.

A copy of Order of 22.11.94 may be given to Mr. The Counsel.

Achhi
2/12/94
Received by
Rejinder Singh
M.A. 667/94 S.O (2)
Received copy
Rejinder Singh
M.A. 667/94

Counter to
M.A. 667/94 has
been filed, copy
of counter has been
served.

Dr. Narayan

Achhi
5/12/94 Banch.